

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
O.A. NO.1140 OF 2024

IN THE MATTER OF :

Sumit Kumar ... Applicant
Versus

State of Haryana & Ors.Respondents

I N D E X

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TARUN GUPTA
ADVOCATE FOR RESPONDENT NO.6
B-7/50, SAFDARJUNG ENCLAVE MAIN
NEW DELHI – 110 029

NEW DELHI
DATED :

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
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**SUPPLEMENTARY REPLY ON BEHALF OF RESPONDENT
NO.6**

MOST RESPECTFULLY SHOWETH :

1. That in the additional reply dated 5.5.2025 filed by your answering respondent, it was explained in detail by your answering respondent that as against the requirement of planting 9300 plants in the mine, your answering respondent has already done extensive plantation of more than 10000 saplings. Some areas of the mine boundaries could not be vegetated due to rocky/stony ground and absence of the natural soil on the date of inspection by the authorities. It was stated therein that Your answering respondent has already undertaken the works of the transplantation of the top soil to these area and

plantation activity had started at a fast pace. In addition, some patches of the boundaries where plantation could not be undertaken / could not survive, especially in the Southern Block, were being undertaken for dense plantation. It was further stated by your answering respondent that the work of green belt is expected to be fully complete by the middle of June, 2025.

It is submitted that the said work of Green Belt stands fully completed at the mine of your answering respondent and requisite Green belt as mandated under the law and Environmental Clearance granted to your answering respondent stands developed by your answering respondent. Photographs showing the Green belt at the mine are annexed as **Annexure A-1**.

2. Similarly as regards Rain harvesting system it was stated in the additional reply that your answering respondent has already started construction of the rain water harvesting system of two pits, as per the standard design / guidelines of the CGWB and same will be completed in next 10-15 days. It is submitted that the said work of construction of rain water harvesting

system of two pits, as per the standard design / guidelines of the CGWB stands completed at the mine of your answering respondent. Photographs showing the rain water harvesting system of two pits at the mine are annexed as **Annexure A-2**.

3. Likewise, as regards the stone crushing units of your answering respondent, it was stated by it in its additional reply that it has already established dense green belt on three sides of the stone crusher premises. As regards height of wind breaking wall, it was stated by your answering respondent that it has already started the work of increasing the height of the wind breaking wall up to the loading point of the jaw crusher and same will be completed in next 10-15 days. In this regard it is submitted that your answering respondent has completed the task of increasing the height of the wind breaking wall up to the loading point of the jaw crusher. Photographs showing the Green belt and wind breaking wall at the stone crusher are annexed as **Annexure A-3**.

In view of the facts and circumstances explained hereinabove and in the previous replies filed by your answering respondent it is evident that your answering respondent is compliant and conforms to all the environmental norms. In view of the above, the instant OA deserves to be dismissed. Prayed accordingly.

RESPONDENT NO.6

THROUGH



TARUN GUPTA

ADVOCATE FOR RESPONDENT NO.6
B-7/50, SAFDARJUNG ENCLAVE MAIN
NEW DELHI – 110 029

NEW DELHI
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AFFIDAVIT OF PRAMESH SINGH S/O SH. KAPOOR SINGH,
AGED ABOUT 42 YEARS, R/O H.NO.196, SECTOR -1, HUDA,
NARNAUAL, HARYANA, PRESENTLY AT NEW DELHI.

I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-



That I am the authorized representative of Respondent
No. 6 in the present matter and am fully conversant with the facts
of the present case, therefore, I am competent to swear the
present affidavit.

2. That the accompanying reply has been prepared under
my instructions. I have read and understood the contents of the
said reply and same are true and correct to the best of my

knowledge and belief.

3. I state that all the annexures are true copies to their respective original.

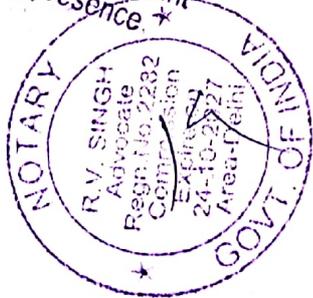
Pammy
DEPONENT

VERIFICATION :

Verified at _____ on this the 5 day of JUL, 2025 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.

Pammy
DEPONENT

I identified the deponent/executant who has signed in my presence *



solemnly affirmed before me, read over & explained to the deponent

Notary Public. DELHI

5 JUL 2025





















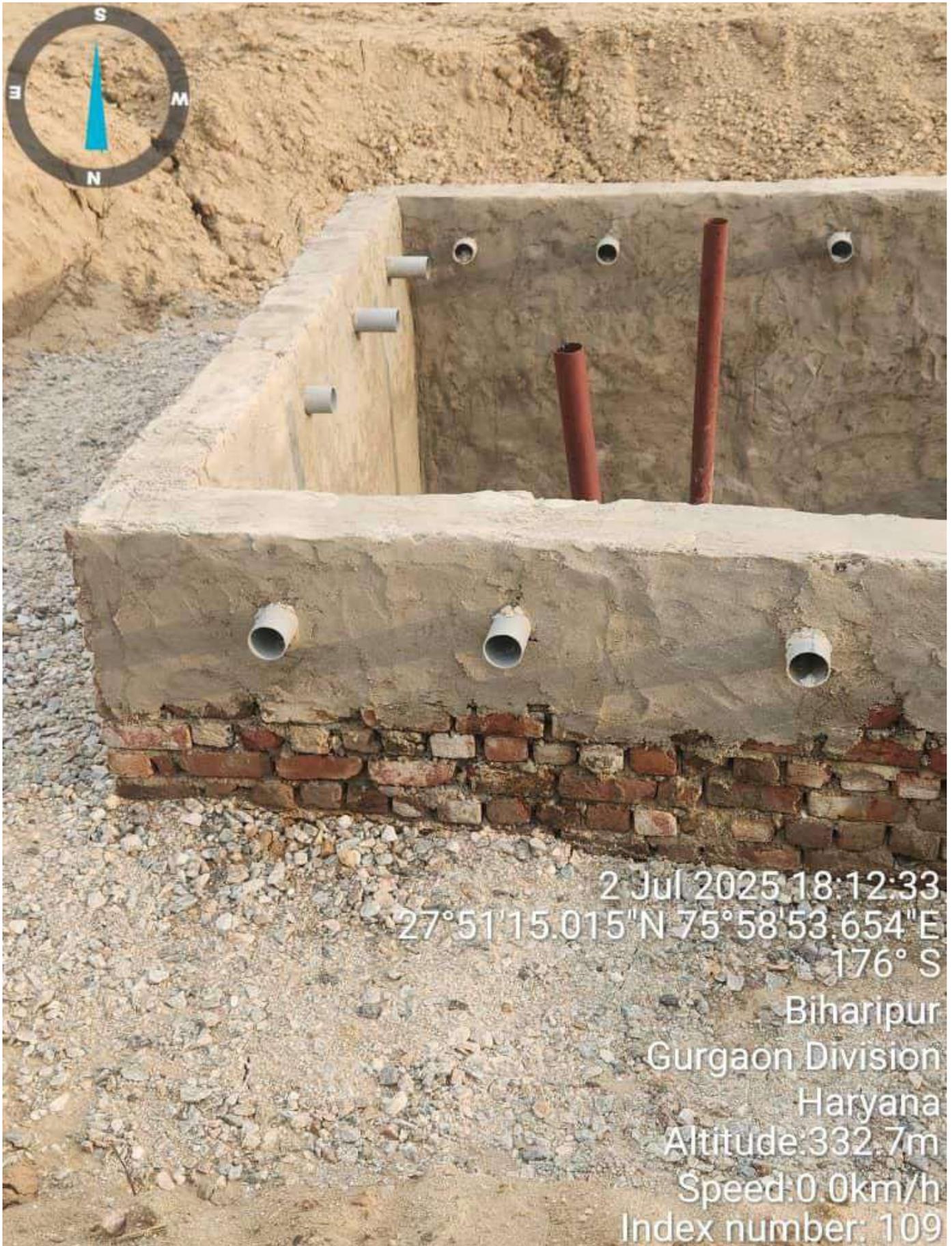


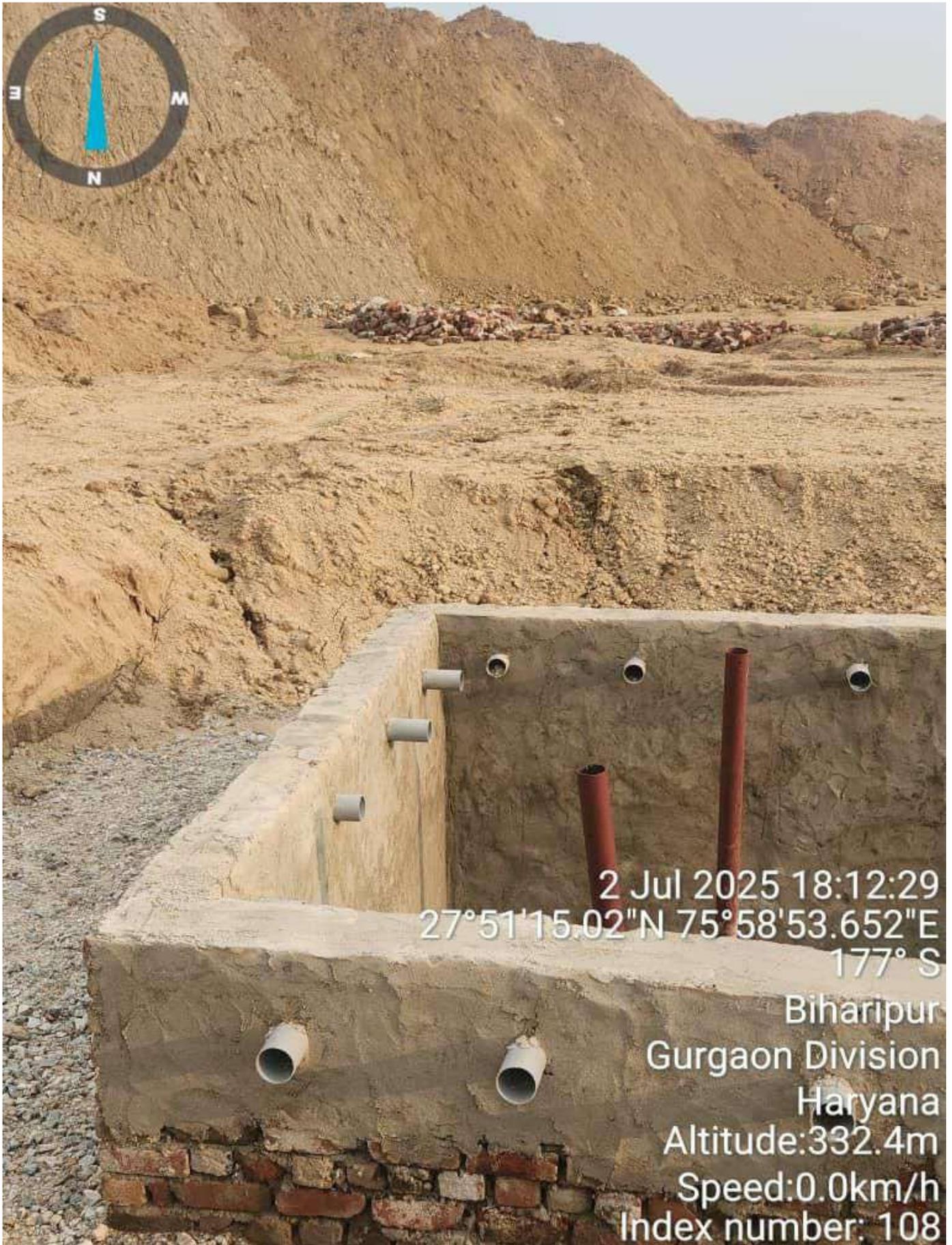


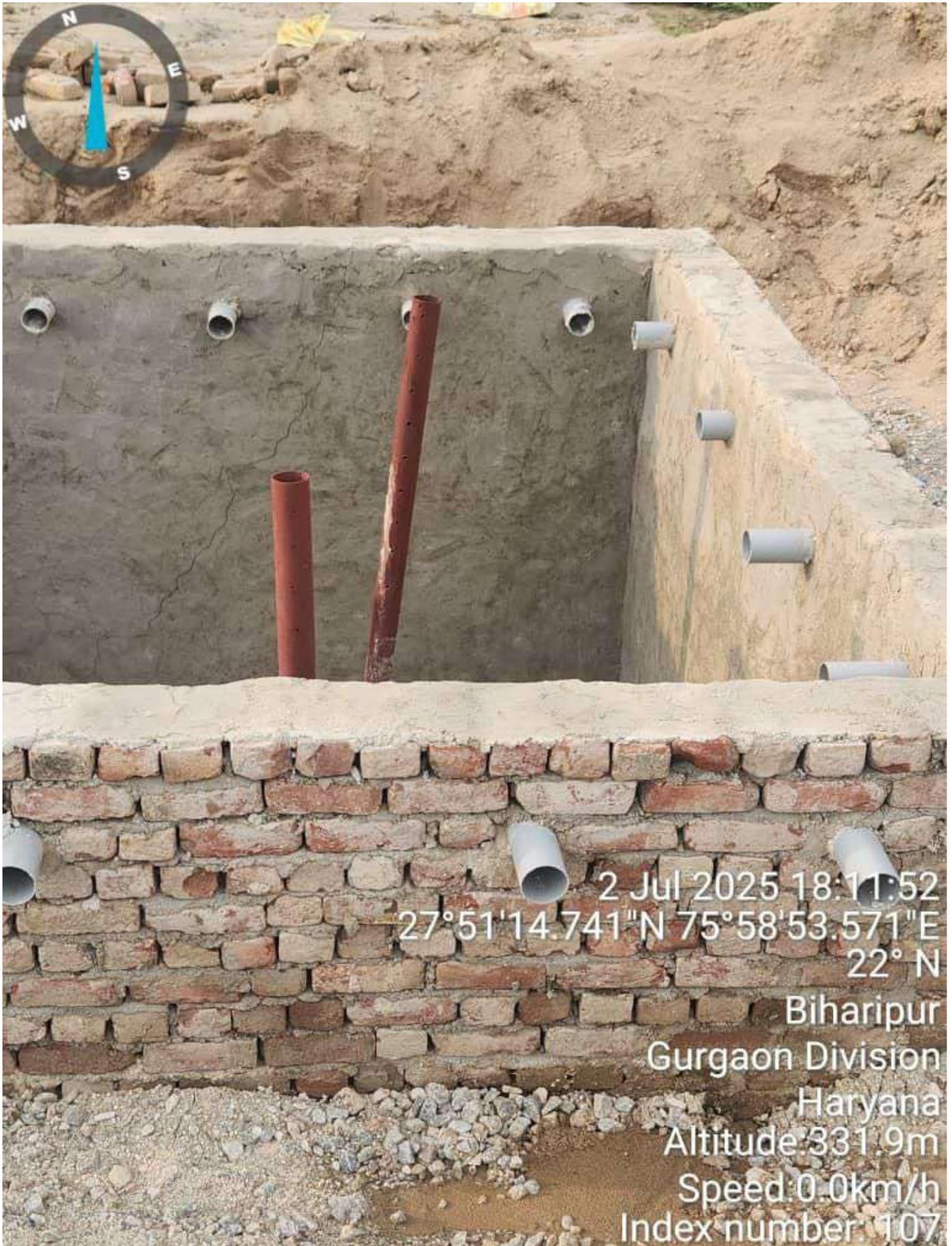


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Haryana
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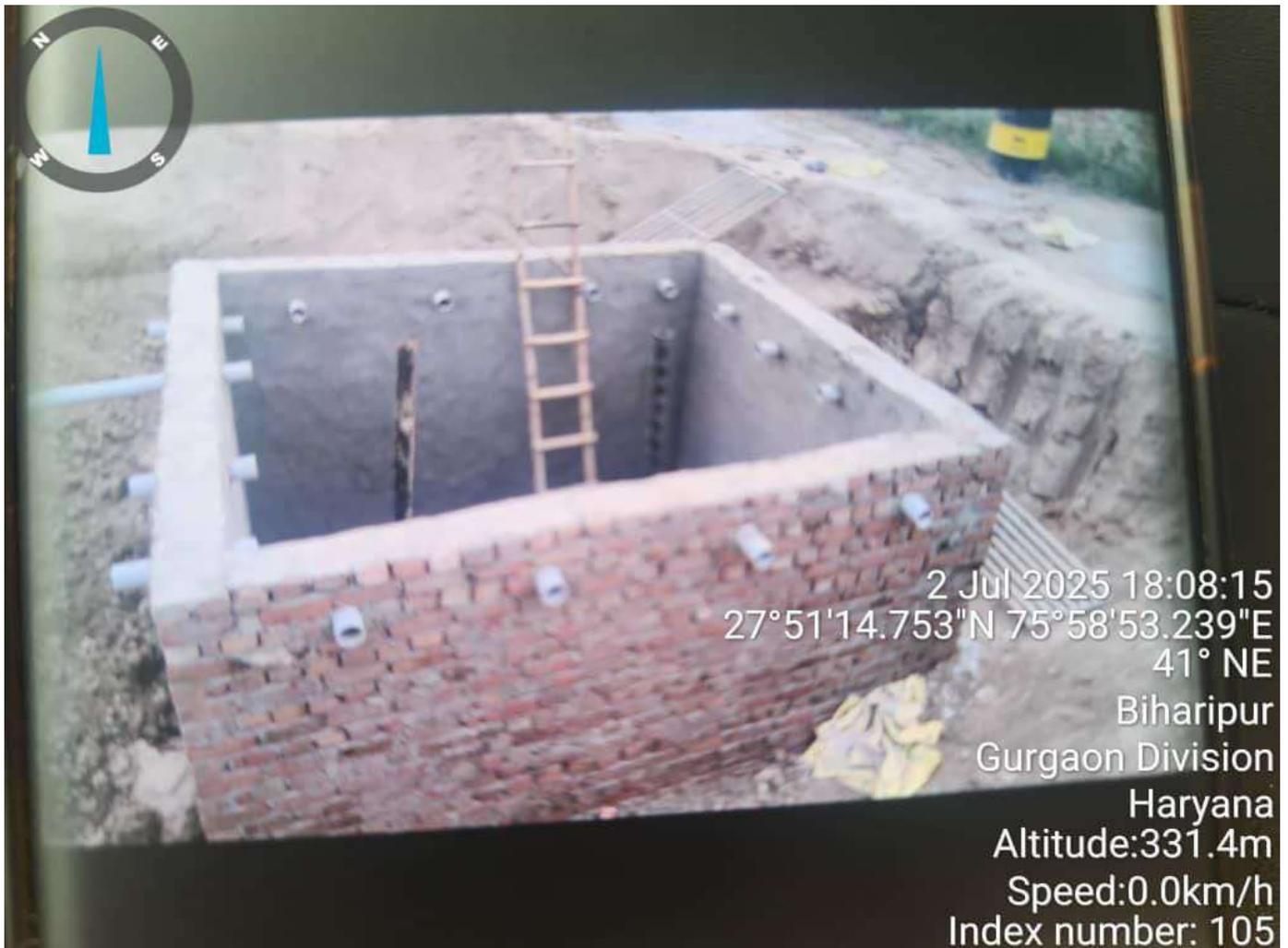












2 Jul 2025 18:08:15

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41° NE

Biharipur

Gurgaon Division

Haryana

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